

ITEM NO.16

COURT NO.13

SECTION XII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).31144-31145/2013

(Arising out of impugned final judgment and order dated 22-01-2013
in WA No. 1826/2011 22-01-2013 in WA No. 1827/2011 passed by the
High Court Of Judicature At Madras)

M KENDRA DEVI

Petitioner(s)

VERSUS

THE GOVT. OF TAMIL NADU & ORS.

Respondent(s)

WITH

SLP(C) No. 35746-35748/2015 (XII)

Date : 02-03-2022 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI

HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s)

Y.Arunagiri, Adv.
Raghunatha Sethupathy B., Adv.
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Mr. N.Subramaniyan, Adv.
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For Respondent(s)

Mr. Rakesh K. Sharma, AOR

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Mr. S. Gowthaman, AOR
Mr. G.Venkateswara Moorthy, Adv.
Ms. M.Venmani, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)